

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 34785/2014

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T.)

WITH

SLP(C) No. 34790/2014

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and appln.(s) for exemption from filing O.T. and
Interim Relief)

Date : 14/12/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Gaurav Agarwal,Adv.
Mr. Abhishek Sharma,Adv.

Ms. Rashmi Singh,Adv.

For Respondent(s) Mr. Ashutosh Kumar Sharma,Adv.
Mr. Upendra Mishra,Adv.
Mr. Vinay Garg,Adv.

Mr. Suraj Singh,Adv.
Mr. Pradeep Misra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.34785/2014

The office report indicates that although by order dated
29.9.2015 of this Court four weeks time as last chance was given to
the Learned Counsel for the petitioner to take fresh steps for the

service of notice to the unserved respondents, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

SLP(C) No. 34790/2014

Four weeks time, as last chance is given to all the respondents to file the counter affidavit.

List again on 18.2.2016.

(M V RAMESH)
Registrar

MG